

(b) The approximate value of this export is likely to be of the order of Rs. 22 lakhs in 1967.

(c) The f.o.b. unit prices of cycle tyres and tubes are Rs. 6 and Rs. 1.90 respectively against the international price of cycle tyres ranging from 3 90 to Rs. 6 and of cycle tubes from Rs. 1.90 to Rs. 2.10.

12.15 hrs.

**RE. CALLING ATTENTION NOTICE**

Mr. Speaker: Calling attention.

Shri S. M. Banerjee (Kanpur): I rise on a point of order.

Mr. Speaker: On what?

Shri S. M. Banerjee: On the business of the House. I rise on a point of order under rule 372(2) which reads:

"A point of order may be raised in relation to the business before the House at the moment."

The business before the House is the calling attention notice. You are aware of rule 197 on Calling attention to matters of urgent public importance

I am raising this issue because you, in your wisdom, have disallowed one of the very important calling attention notices. I do not dispute your judgement at all. Kindly hear me for a moment, don't be impatient.

This is regarding a very important matter for which I saw the Prime Minister and I saw the Minister for Commerce, that in Lakshmi Ratan Cotton Mills of Kanpur—it is not an ordinary mill I may say—the Centre decided . . .

Mr. Speaker: You are not talking about the subject before the House. You are expected to raise a point of order about a subject which is before the House, but you are raising a subject which is not before the House.

Shri S. M. Banerjee: Before the House is a call attention.

Mr. Speaker: About this call attention which is entered in the Order Paper you can raise.

Shri S. M. Banerjee: Please hear me for a minute. A decision was taken, a committee was instituted by the Centre for taking over this Lakshmi Ratan Cotton Mills.

Mr. Speaker: I am sorry I cannot allow it. Lakshmi Ratan Cotton Mills has nothing to do with this. This is about chemicals.

Shri S. M. Banerjee: I only request you to please hear my request.

Mr. Speaker: Order, order. I want you to please resume your seat.

Shri S. M. Banerjee: Kindly hear me.

Mr. Speaker: Lakshmi Ratan Cotton Mills is not under discussion at all.

Shri S. M. Banerjee: Kindly hear me.

Mr. Speaker: I know you want to have a hearing, that is why you want to raise this point, but this is not a point which is before the House. Please do not raise about Lakshmi Ratan Cotton Mills.

Shri S. M. Banerjee: Hear me please for the sake of democracy.

Shri Hem Barua (Mangaldai): Will you please hear my request also for God's sake?

Shri S. M. Banerjee: I say for the sake of democracy.

There is no session tomorrow and the day after, and on 3rd April, 3,500 workers are going to lose their jobs.

Mr. Speaker: In the name of democracy, we cannot flout the rules and speak on Lakshmi Ratan Cotton Mills which is not before the House. You want to raise it somehow or other. The point under discussion is connected with petroleum and chemicals.

Shri S. M. Banerjee: You ask the hon. Minister to make a statement today.

Mr. Speaker: A thing which has not been allotted inside the Chamber, you are raising. I am not going to allow it whatever may happen. May I request you to take your seat?

Shri S. M. Banerjee: Three thousand and five hundred people . . .

Mr. Speaker: You and I, both of us, cannot be standing. Will you please sit down, Shrimati Tarkeshwari Sinha.

Shri S. M. Banerjee: Three thousand and five hundred people . . .

Mr. Speaker: You are raising a point which is not allowed. If the Minister does not accept a short notice question, it is not my fault.

श्री मधु सिन्हा (धुनेर) : वे लोग यह कह रहे हैं कि वहाँ मजदूर उन पर बयान दें।

श्री हुकम चन्द कश्यप (उज्जैन) : 3500 काम का इन्तजाम है।

Mr. Speaker: He cannot raise like that.

श्री मधु सिन्हा : वे तो बयान देने के लिये बिनत कर रहे हैं।

Mr. S. M. Banerjee: Let him make a statement, let him save 3,500 workers.

Mr. Speaker: Will you please sit down. In some shape or other you want to raise a question which has not been allowed or admitted. So many other calling attention notices are not allowed every day, and if every one of them is raised here, there can be no business in the House. I am not going to allow it. You may request the Minister outside the House, you cannot just raise a question which has not been allowed.

Shri Hem Barua: On a point of information. May I have information from you . . .

Mr. Speaker: No, not now.

Shri Hem Barua: It is very relevant.

Mr. Speaker: Then, somebody else will want something else. Shrimati Tarkeshwari Sinha.

12.20 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

##### FERTILIZER PRODUCTION IN INDIA

Shrimati Tarkeshwari Sinha (Barh): I call the attention of the hon. Minister of Petroleum and Chemicals to the following matter of urgent public importance and I request that he may make a statement thereon:

"The question of extension of the time limit given to the foreign oil companies by the Government to attract external investment for fertilizer production in India".

The Minister of Planning, Petroleum and Chemicals and of Social Welfare (Shri Asoka Mehta): The Government of India have attached the highest importance to the attainment of self-sufficiency in food by 1971-72. Amongst the pre-requisites for this is the production of fertilisers on an adequate scale to meet the rapidly growing need. The Government of India, therefore decided in December 1965 on various measures to promote the rapid development of the fertiliser industry in the country.

Firstly Government embarked on the execution of a series of large modern projects in the public sector. These, on completion during 1969 and 1970 will add 936 000 tonnes of nitrogen production annually.

Secondly, effective upto the 31st March 1967, Government announced certain decisions designed to promote private investment Indian and foreign, in the fertiliser industry. The most important of the decisions is that newly approved projects which now total 964 000 tonnes of annual nitrogen capacity, will have freedom to market their production without price